

TO BE PUBLISHED IN PART II SECTION 3(i) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI: DATED: 3.10.1979

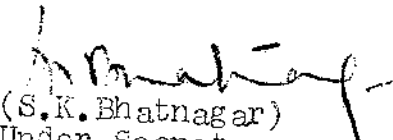
NOTIFICATION
INCOME TAX

No. 3026 (F.No.261/17/79-ITJ): In exercise of the power conferred by sub-section(1) of section 122 of the Income-tax Act, 1961(43 of 1961) and of all other powers enabling it in that behalf and in partial modification of Notification No.2383(F.No.261/7/78-ITJ) dated 7.7.78 as amended by the Board notification No.2440(F.No.261/7/78-ITJ) dated nil, the Central Board of Direct Taxes hereby direct that entries against Range-II, Meerut in the Schedule to the column 2 after serial No.(XVI) the following entry shall be added.

XVII) - Circle-III, Meerut.


Where an Income-tax Circle/Ward or District or part thereof stands transferred by this Notification from one Range to another Range, appeals arising out of assessments made in the Income-tax Circle, Ward, or District or part thereof and pending immediately before the date of this Notification before the Appellate Assistant Commissioner of Income-tax Range from whom that Income-tax Circle, Ward or District or part thereof is transferred to and dealt with by the Appellate Assistant Commissioner of Income-tax of the Range to whom that said Circle, Ward or District or part thereof is transferred to.

This notification shall take effect from 3.10.1979.


(S.K. Bhatnagar)
Under Secretary
Central Board of Direct Taxes

Copy to:

1. The Commissioner of Income-tax, Meerut with 15 spare copies.
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. A.D.I.(R.S.& P) (Bulletin) New Delhi - 5 copies.
4. Ad-VI Section/E.D.Section.


(S.K. Bhatnagar)
Under Secretary
Central Board of Direct Taxes.